

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

PETITION NO. 1025/GT/2025

Subject : Petition for truing up of 2019-24 tariff for Tilaiya Hydel Power Stations Units I and II (4 MW)

PETITION NO. 19/GT/2026

Subject : Petition for determination of 2024-29 tariff for Tilaiya Hydel Power Stations Units I and II (4 MW)

Petitioner : DVC

Respondents : JBVNL and others.

Date of Hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DVC
Ms. Ritu Apurva, Advocate, DVC
Ms. Pragya Pushkar, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matter are completed. Further, she submitted that the Petitioner will file a separate Petition with respect to the R&M of the generating station. None appeared on behalf of the Respondents/ Objector, despite notice.

2. The Commission, after hearing the submissions of the learned counsel for Petitioner, directed the Petitioner to file the following additional information on an affidavit, after serving a copy to the Respondents/ Objectors, on or before **17.6.2026**.

1025/GT/2025 (2019-24)

(a) With respect to the additional capital expenditure claimed towards Dam Rehabilitation & Improvement under Regulation 26(1)(d), the Petitioner to provide:

- i. Scope of work & works envisaged*
- ii. Timelines and status of the project*
- iii. Supporting document as per provisions of Regulation 26(1)(d)*

(b) With respect to Rs -5.28 lakh claimed towards Reversal of assets which were wrongly capitalised, the Petitioner to provide details of capitalisation of such assets.



(c) *Provided actual energy generation (in MU) for the generating station for the period 2019-24.*

(d) *With respect to Design energy, the Petitioner to comply with directions given by the commission vide its order dated 16.3.2023 in Petition no 572/GT/2020.:*

“The Petitioner is directed to review the design energy, i.e. energy which can be generated in a 90% dependable year with 95% installed capacity of the generating station. For this purpose, 90% dependable year shall be determined by considering the hydrological data available for past years since the COD of the generating station, and submit the same for a final decision on the design energy for the generating station.”

19/GT/2026 (2024-29)

(a) *Provide actual energy generation (in MU) for the generating station for 2024-25 and 2025-26.*

(b) *With respect to Design energy, the Petitioner to comply with directions given by the Commission vide its order dated 16.3.2023 in Petition no 572/GT/2020.:*

“The Petitioner is directed to review the design energy, i.e. energy which can be generated in a 90% dependable year with 95% installed capacity of the generating station. For this purpose, 90% dependable year shall be determined by considering the hydrological data available for past years since the COD of the generating station, and submit the same for a final decision on the design energy for the generating station.”

3. The Respondents/ Objectors are permitted to file their replies/responses on or before **15.7.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **5.8.2026**.

4. The Petition will be listed for hearing on **18.8.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

